

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
(Southern Zone)**

Original Application No.36 of 2022 (SZ)

Meenava Thanthai K.R.Selvaraj Kumar
Meenavar Nala Sangam, Chennai
Registered under section 10 of the
Tamil Nadu Societies Act, in Sl.No.205
Of 2015 Rep. by its President,
M.R.Thiyagarajan, S/o. Late C.Rajalingam,
Office No.48, East Madha Church Street,
Royapuram, Chennai – 600 013.

...Applicant

Vs.

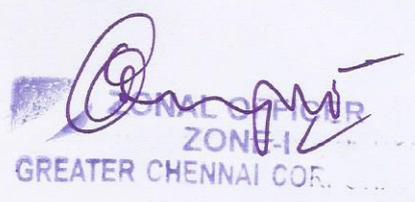
1. State of Tamil Nadu,
Through the Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009.
& others.

...Respondents

**ADDITIONAL STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION - 6TH RESPONDENT**

I, V.Navendhiran, Son of Mr.Vembiyan, Hindu, aged about 37 years, the Joint Director/Zonal Officer, Zone – I, Greater Chennai Corporation, having office at No.947, Thiruvotriyur High Road, Chennai – 600 019, do hereby solemnly affirm and sincerely state as follows:-

1.I respectfully submit that I am the Joint Director/Zonal Officer-I, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records.


ZONAL OFFICER
ZONE-I
GREATER CHENNAI COR.

2.I respectfully submit that the Status Report filed on 04.10.2023 may be treated as part and parcel of this Additional Status Report.

3.I respectfully submit that when the above case came up before the Hon'ble Tribunal on 06.10.2023 this Tribunal has passed following Interim order and the same as follows-

"....6. One of the recipients of the notice has challenged the same in W.P. No. 25899 of 2023 stating that he has got a valid patta and it would take some time to get his possession regularized. Leaving the said person, the rest of the 51 people can be proceeded with the action pursuant to the notices issued dated 26.08.2023.

7. Let the Greater Chennai Corporation (GCC) file a further report as to the progress of the eviction of the encroachers pursuant to their notices.

8. Post the matter on 21.11.2023....."

4. I respectfully submit that based on the above direction the officials of Greater Chennai Corporation, Zone - I Joint Director/Zonal Officer addressed letter to the Deputy Commissioner of Police on 21.10.2023 and further reminder letter also addressed to Deputy Commissioner of Police in vide No.U.O.No.1300/2023 dated.17.11.2023. In continuous with above letter the Assistant Commissioner of Police inspected suit site on 25.10.2023 situated at Tamaraikulam, VOC.Street,

3

Thalangkuppam, Ennore. Due Photo's of the same is enclosed in the type set herewith.

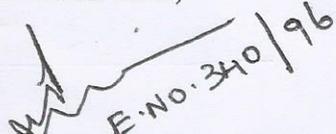
5. I respectfully submit that due to heavy rain and flood duty, Police Bandobast are not availed to Greater Chennai Corporation. As soon as Police provide due protection Greater Chennai Corporation will initiate appropriate action and remove the existing encroachment as per due process of law.

Hence in the above said circumstances, it is prayed that the Hon'ble Tribunal may pleased to Accept the Additional Status Report and pass orders or other orders as this Hon'ble Tribunal feel fit and proper thus render justice.



COUNSEL FOR 6TH RESPONDENT

Solemnly affirmed at Chennai on
this the day of 21st Nov 2023 and signed
his name in my presence.


ADDITIONAL OFFICER
ZONE-
) (GREATER CHENNAI CORPORATION
) (BEFORE ME,
) (
E.No. 340/96
ADVOCATE: CHENNAI

**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
(Southern Zone)**

Original Application No.36 of 2022 (SZ)

Meenava Thanthai K.R.Selvaraj Kumar
Meenavar Nala Sangam, Chennai
Registered under section 10 of the
Tamil Nadu Societies Act, in Sl.No.205
Of 2015 Rep. by its President,
M.R.Thiyagarajan, S/o. Late C.Rajalingam,
Office No.48, East Madha Church Street,
Royapuram, Chennai – 600 013.

...Applicant

Vs.

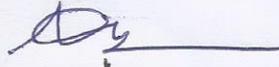
1. State of Tamil Nadu,
Through the Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai – 600 009.
& others.

...Respondents.

INDEX

S.No	Date	Description of Document	Pg.No
1.	06.10.2023	Hon'ble National Green Tribunal Order dt.06.10.2023 in OA.No.36 of 2022	5-7
2.	21.10.2023	Zonal Officer letter to the Deputy Commissioner, Avadi Police Commissionerate.	8-9
3.	25.10.2023	Photo Copies of Inspection of the Assistant Commissioner of Police at Suit Site.	10-11
4.	17.11.2023	Zonal Officer Reminder letter to the Deputy Commissioner, Avadi Police Commissionerate.	12-13

Dated at Chennai 21st day of November 2023


Counsel for Respondent

5

Item No. 07:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 36 of 2022(SZ)

IN THE MATTER OF:

Meenava Thanthai K.R. Selvaraj Kumar,
Meenavar Nala Sangam,
Rep. by its President,
M.R. Thiyagarajan, Chennai.

...Applicant(s)

Versus

State of Tamil Nadu,
Rep. by its Chief Secretary,
Chennai and Ors.

...Respondent(s)

Date of hearing: 06.10.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. G. Stanly Hebzon Singh.

For Respondent(s): Dr. D. Shanmuganathan for R1, R2 & R5.
Mr. Sai Sathya Jith for R3.
Mr. Vishranth represented
Mr. Gautham S. Raman for R4.
Mrs. Nirmalatha represented
Mr. N.R. Rameshkanna for R6.

6

ORDER

1. The Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) has filed its report dated 26.08.2023, in which, it is stated that action will be initiated to effect house sewer connections immediately to the identified eligible household as per rules in force after verification of water body encroachment.
2. Of the 115 households that have not availed house sewer connection, it is now stated that 62 of them have got the connections under the 'Illamthorum Inaippu Scheme'. The remaining 53 households are yet to be given connections, as it is not yet verified whether they are encroachers on the water course poramboke or not.
3. However, as a remedial measure, it is stated that temporary pipelines are laid to the nearby machine holes of the existing Underground Sewage System (UGSS) so that the flow of sewage to the pond will be blocked.
4. Accordingly, even pending the provision of sewage connections to the eligible households, discharge of the sewage to the pond will be averted.
5. The Greater Chennai Corporation (GCC) also has filed its report dated 04.10.2023, wherein it is stated that in the drive for removing the encroachers of Thamarai Kulam, notices were

7

issued on 26.08.2023 granting 15 days time for them to vacate the water body area.

6. One of the recipients of the notice has challenged the same in W.P. No. 25899 of 2023 stating that he has got a valid patta and it would take some time to get his possession regularized. Leaving the said person, the rest of the 51 people can be proceeded with the action pursuant to the notices issued dated 26.08.2023.
7. Let the Greater Chennai Corporation (GCC) file a further report as to the progress of the eviction of the encroachers pursuant to their notices.
8. Post the matter on 21.11.2023.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No. 36/2022(SZ)
06th October, 2023. AD.

8



பெருநகர சென்னை மாநகராட்சி

அனுப்புனர்:

இணைஇயக்குநர்/மண்டலஅலுவலர்,
மண்டலம்-1,
பெருநகர சென்னை மாநகராட்சி,
திருவொற்றியூர்,
சென்னை-600 019,
Phone No.9445190001

பெறுநர்:

காவல்துறை துணை ஆணையர்
அவர்கள்
(சட்டம் மற்றும் ஒழுங்கு).
ஆவடி, சென்னை -600054.
Mail id:- dcambattur@gmail.com

ப.அ.1/ந.க.எண்./

/2023

நாள்: 21-10-2023

<u>பொருள்:-</u>	பெருநகர சென்னை மாநகராட்சி மண்டலம்-1, பகுதி-1, கோட்டம்-1க்கு உட்பட்ட சர்வே எண் 19 & 20 அமைந்துள்ள தாமரைக் குளத்தின் பசுமை தீர்ப்பாயம் (வழக்கு எண் : O.A.NO.36 of 2022) தீர்ப்பின்படி ஆக்கிரமிப்புகளை அகற்ற - பணி செய்ய உள்ள பெருநகர சென்னை மாநகராட்சி அலுவலர்கள் மற்றும் ஊழியர்களுக்கு உரிய பாதுகாப்பு வழங்குகோருவது - தொடர்பாக.
<u>பார்வை:-</u>	1) நீதிமன்ற தீர்ப்பின் நகல் 2) ஆக்கிரமிப்பாளர்களுக்கு வழங்கப்பட்ட 128 தாக்கீது (Notice Under Section 128 read with Tamil Nadu Urban Local Bodies Act, 1998) நகல்

பெருநகர சென்னை மாநகராட்சி மண்டலம்-1, பகுதி-1, கோட்டம்-1க்கு உட்பட்ட கத்திவாக்கம் கிராமம் சர்வே எண் 19 & 20 அமைந்துள்ள தாமரைக் குளத்தின் பசுமை தீர்ப்பாயம் (வழக்கு எண் : O.A.NO.36 of 2022) குறிப்பிடப்பட்டுள்ள உத்தரவு நாள் 28.08.2023, தாமரை குளத்தின் ஆக்கிரமிப்புகளால் நீர்நிலைகளில் ஒட்டும் நீர் / மழைநீர் தடைப்பட்டு பொதுமக்களுக்கு இடையூறாகவும், இயற்கைக்கு இடையூறாகவும் உள்ளது. எனவே, மாண்புமிகு தேசிய பசுமைத் தீர்ப்பாயம் ஆக்கிரமிப்புகளை அகற்றி,

9

நீர் நிலைகளை பழைய நிலைக்கு கொண்டு வர உடனடி நடவடிக்கை எடுக்க வேண்டும் என உத்தரவிட்டுள்ளது.

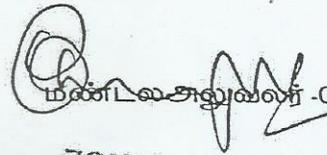
ஆக்கிரமிப்புகளை அகற்ற அப்பகுதியில் ஆக்கிரமிப்பு செய்துள்ள 53 நபர்களுக்கும் பிரிவு 128ன் கீழ் தாக்கீது (Notice Under Section 128 read with Tamil Nadu Urban Local Bodies Act ,1998) கடந்த 28.08.2023 அன்று பதிவுதபால் மூலம் அனுப்பப்பட்டுள்ளது. தாக்கீது வழங்கப்பட்ட 15 நாட்களுக்குள் அவ்விடத்தைகாலி செய்ய வேண்டும் .ஆனால் தற்போது வரை ஆக்கிரமிப்பாளர்கள் அப்பகுதியை காலி செய்யாமல் உள்ளனர்.

எனவே, தாமரைகுளத்தின் ஆக்கிரமிப்புகளை அகற்றிநீதி மன்ற உத்தரவினை செயல்படுத்த வருகின்ற 26.10.2023 கிழமைஅன்றுகாலை 10.00 மணிக்கு பணி மேற்கொள்ளப்பட உள்ளது. மேலும், அரசுப்பணியை மேற்கொள்ள விடாமல் இடையூறு செய்யும் நபர்கள் மீது தகுந்த நடவடிக்கை எடுக்கவும், பணி செய்ய செல்லும் பெருநகர சென்னை மாநகராட்சி அலுவலர்கள் மற்றும் ஊழியர்களுக்கு தங்கள் துறையிலிருந்து பந்தோபஸ்து கொடுக்க 20 பெண் காவலர்களையும் 20 ஆண் காவலர்களையும் பாதுகாப்பு பணிக்கு அனுப்பும் படி கேட்டுக்கொள்ளப்படுகிறது.

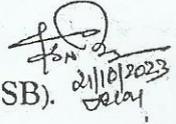
இவ்வினம் பசுமை தீர்ப்பாய உத்தரவு என்பதால் சிறப்பினமாக கருதி உரிய ஒத்துழைப்பு வழங்கும்படி கனிவுடன் கேட்டுக்கொள்ளப்படுகிறது.

நகல்:

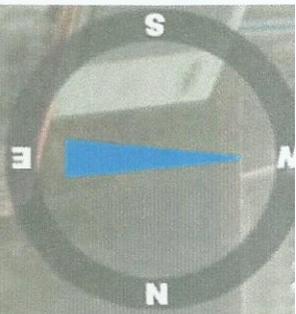
- 1) செயற்பொறியாளர், Area-I. (CMWSSB).
- 2) உதவிபொறியாளர் (CMWSSB), கோட்டம்-1.
- 3) காவல் உதவி ஆணையர் அவர்கள் (சட்டம் மற்றும் ஒழுங்கு)
- 4) காவல் ஆய்வாளர் அவர்கள், (சட்டம் மற்றும் ஒழுங்கு)


மண்டல அலுவலர் -01

ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION


21/10/2023
Jey

10



Network: Oct 25, 2023 2:01:26 PM GMT+05:30 258° W

10



(11)



Network: Oct 25, 2023 2:06:37 PM GMT+05:30
342° N

(11)



பெருநகர சென்னை மாநகராட்சி

நினைவுட்டல்

அனுப்புனர்:

இணை இயக்குநர்/மண்டல
அலுவலர்,
மண்டலம்-1,
பெருநகர சென்னை மாநகராட்சி,
திருவொற்றியூர்,
சென்னை-600 019.
Phone No. 9445190001

பெறுநர்:

காவல்துறை துணை ஆணையர்
அவர்கள்
(சட்டம் மற்றும் ஒழுங்கு)
ஆவடி, சென்னை -600054.
Mail id:- dcambattur@gmail.com

ப.அ.1/ந.க.எண்./1300/2023

நாள்: 17-11-2023

<u>பொருள்:-</u>	பெருநகர சென்னை மாநகராட்சி மண்டலம்-1, பகுதி-1, கோட்டம்-1க்கு உட்பட்ட சர்வே எண் 19 & 20 அமைந்துள்ள தாமரைக் குளத்தின் நீதிமன்ற வழக்கு (வழக்கு எண் : O.A.NO.363 of 2022) தீர்ப்பின் படி ஆக்கிரமிப்புகளை அகற்ற - பணி செய்ய உள்ள பெருநகர சென்னை மாநகராட்சி அலுவலர்கள் மற்றும் ஊழியர்களுக்கு உரிய பாதுகாப்பு வழங்க கோருவது - தொடர்பாக.
<u>பார்வை:-</u>	1) நீதிமன்ற தீர்ப்பின் நகல் 2) ஆக்கிரமிப்பாளர்களுக்கு வழங்கப்பட்ட 128 தாக்கீது (Notice Under Section 128 read with Tamil Nadu Urban Local Bodies Act, 1998) நகல்

பெருநகர சென்னை மாநகராட்சி மண்டலம்-1, பகுதி-1, கோட்டம்-1க்கு உட்பட்ட கத்திவாக்கம் கிராமம் சர்வே எண் 19 & 20 அமைந்துள்ள தாமரைக் குளத்தின் நீதிமன்ற வழக்கில் (வழக்கு எண் : O.A.NO.363 of 2022) குறிப்பிடப்பட்டுள்ள உத்தரவில், தாமரை குளத்தின் ஆக்கிரமிப்புகளால் நீர்நிலைகளில் ஓடும் நீர் / மழைநீர் தடைப்பட்டு பொதுமக்களுக்கு இடையூறாகவும், இயற்கைக்கு இடையூறாகவும் உள்ளது. எனவே, மாண்புமிகு தேசிய பசுமைத் தீர்ப்பாயம் ஆக்கிரமிப்புகளை அகற்றி, நீர்நிலைகளை பழைய நிலைக்கு கொண்டு வர உடனடி நடவடிக்கை எடுக்க வேண்டும் என உத்தரவிட்டுள்ளது.

ஆக்கிரமிப்புகளை அகற்ற அப்பகுதியில் ஆக்கிரமிப்பு செய்துள்ள 53 நபர்களுக்கும் பிரிவு 128ன் கீழ் தாக்கீது (Notice Under Section 128 read with Tamil Nadu Urban Local Bodies Act ,1998) கடந்த .08.2023 அன்று பதிவு தபால் மூலம் அனுப்பப்பட்டுள்ளது. தாக்கீது வழங்கப்பட்ட 15 நாட்களுக்குள் அவ்விடத்தை காலி செய்ய வேண்டும். ஆனால் தற்போது வரை ஆக்கிரமிப்பாளர்கள் அப்பகுதியை காலி செய்யாமல் உள்ளனர்.

எனவே, தாமரை குளத்தின் ஆக்கிரமிப்புகளை அகற்றி நீதிமன்ற உத்தரவினை செயல்படுத்த வருகின்ற .10.2023 கிழமை அன்று காலை 10.00 மணிக்கு பணி மேற்கொள்ளப்பட உள்ளது. மேலும், அரசுப்பணியை மேற்கொள்ள விடாமல் இடையூறு செய்யும் நபர்கள் மீது தகுந்த நடவடிக்கை எடுக்கவும், பணி செய்ய செல்லும் பெருநகர டென்னை மாநகராட்சி அலுவலர்கள் மற்றும் ஊழியர்களுக்கு தங்கள் துறையிலிருந்து பந்தோபஸ்து கொடுக்க 20 பெண்காவலர்களையும் 10 ஆண்காவலர்களையும் பாதுகாப்பு பணிக்கு அனுப்பும்படி கேட்டுக்கொள்ளப்படுகிறது.

கடந்த மாதம் 26.10.2023 அன்று மேற்குறிப்பிட்டுள்ள கடிதம் தங்களுக்கு வழங்கப்பட்டது அதன் மேல்நடவடிக்கையாக தாங்கள் ஒரு காவல் ஆய்வாளர், உதவி ஆய்வாளர் மற்றும் கவலர்கள் இரண்டு பேரை மேற்குறிப்பிட்டுள்ள பகுதிக்கு ஆய்வுக்கு அனுப்பிவைத்துள்ளீர்கள் மேலும் ஆக்கிரமிப்பை அகற்ற தங்களே தேதி குறிப்பிடுவதாக வாப்மொழி வார்த்தையாக கூறியுள்ளீர்கள் ஆனால் இது நாள் வரை எந்த பதிலும் கிடைக்கப்பெறவில்லை, மேலும் வருகிற 21.11.2023 அன்று பசுமைத்தீர்ப்பாயம் நீதிமன்றத்தில் தாமரைக்குளம் ஆக்கிரமிப்பு அகற்றம் செய்து அறிக்கை வழங்கப்படவேண்டும் என்பதை தங்களின் மேலான கவனத்திற்கு கொண்டு வரப்படுகிறது. எனவே மேற்குறிப்பிட்டுள்ள நினைவூட்டல் கடிதம் தங்களுக்கு அனுப்பப்படுகிறது.

[Handwritten Signature]
மண்டல அலுவலர்
14/11/23

[Handwritten Signature]
14/11/23
JEP/122

நகல்:

- 1) செயற்பொறியாளர், Area-I. (CMWSSB).
- 2) உதவி பொறியாளர் (CMWSSB), கோட்டம்-1.
- 3) காவல் உதவி ஆணையர் அவர்கள் (சட்டம் மற்றும் ஒழுங்கு)
- 4) காவல் ஆய்வாளர் அவர்கள், (சட்டம் மற்றும் ஒழுங்கு)

Sis
Received
R. Ravi
19/11/23
District Avadi Commission

14

**THE HONOURABLE
NATIONAL GREEN TRIBUNAL
(Southern Zone)**

OA.No.4591 of 2023

**ADDITIONAL STATUS REPORT
FILED ON BEHALF OF
GREATER CHENNAI CORPORATION**

M/s NR.Ramesh Kanna
Standing Counsel,
Greater Chennai Corporation
Cell No. 9841089991